

**GOVERNMENT OF INDIA  
FINANCE  
LOK SABHA**

UNSTARRED QUESTION NO:4002  
ANSWERED ON:05.09.2012  
ITRAIDS  
Gangaram Shri Awale Jaywant

**Will the Minister of FINANCE be pleased to state:**

- (a) whether the Directorate of Revenue Intelligence has conducted raids during the last three years and the current year;
- (b) if so, the facts of the case as recorded till date with names/particulars of the recoveries;
- (c) the explanations of the accused officials;
- (d) whether there is any proposal to monitor assets/collections of senior most IAS/ IPS/ IRS/PCS officers; and
- (e) if so, a brief summary of recoveries with names of these cadre officers in the last two years with names/cadre they belong to and the action taken against them?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF FINANCE (Shri S.S. PALANIMANICKAM)

(a): Yes, Madam,

(b): The mandate of the Directorate of Revenue Intelligence is to investigate offences under the Customs Act, 1962 and the NDPS Act, 1985. The Directorate of Revenue Intelligence has detected causes of commercial fraud and outright smuggling, details of which are as per Annexure.

(c): Does not arise in view of reply to part (b) above.

(d): The Income tax department investigates violations of direct tax laws based on credible information relating to tax evasion, through a set procedure, and brings undisclosed amount to taxation. Search and seizure is conducted in the case of `person`, which includes individuals, Hindu undivided families (HUFs), firms, companies, association of persons (AoPs), body of individuals (Bols), local authorities and any artificial juridical person, who is in possession of any money, bullion, jewellery, documents or any other valuable article or thing which represents undisclosed income. These persons are engaged in diversified business activities/professions across different sectors. Therefore, person-wise or profession-wise details are not separately maintained by Income tax department. Monitoring of assets of officials is the domain of the respective departments under the relevant conduct regulations.

(e): Does not arise in view of (d) above.